

HIGH COURT AT GOA (PANAJI)
SITTING LIST W.E.F. 6th JUNE 2017 (Modified on 5th June 2017)

1	The Hon'ble Shri Justice F.M. REIS AND The Hon'ble Shri Justice PRITHVIRAJ K. CHAVAN Commercial Appellate Division Bench	For admission, final hearing and order matters therein:- (A) All Division Bench Civil and Criminal work. (B) All Public Interest Litigations. (C) Specially assigned matters.
2	The Hon'ble Shri Justice C.V. BHADANG	For admission, final hearing and order matters therein:- (A) All Civil Writ Petitions and Civil work not assigned to any other Court (B) All Criminal work. (C) All Second Appeals. (D) Specially assigned matters.
3	The Hon'ble Ms. Justice NUTAN SARDESSAI	For admission, final hearing and order matters therein:- (A) All First Appeals. (B) Appeal from Orders. (C) Specially assigned matters.

NOTE

- 1) The Hon'ble Shri Justice C.V. Bhadang is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996 and to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013
- 2) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

High Court, Appellate Side,
Bombay.

By order,

Sd/-

Date : 5th June 2017

(R.M. Joshi)
Registrar (Judl-I)

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **High Court of Bombay at Goa - Panaji** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the Hon'ble the Chief Justice, has been pleased to approve following w.e.f. 5th June 2017 :

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice C.V. Bhadang** is allowed before the Court presided over by **Hon'ble Ms. Justice Nutan Sardesai** and vice versa.

B) In case one of the Members from the Division Bench directs not to place a matter before him, the matter may be placed before the Division Bench consisting of the other Member of the Division Bench and **Hon'ble Shri Justice C.V. Bhadang**.

(i) Your Ladyship may consider to direct that this would also include the matters in which any Division Bench passes an order, "Not to place any particular matter before a bench of which one of the Judges is a member" or a Hon'ble Single Judge passes an order, "Not before me" or "Remove from board", etc.

(ii) The aforesaid directions shall be in force until the present assignment continues.

(iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,
Bombay.

By order

Date: 2nd June 2017

Sd/-
(R. M. Joshi)
Registrar (Judl-I)